

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP.NO. 24098/2010 , 24098/2010 and 366/2011 in CRIMINAL APPEAL
NO(s). 2177 OF 2010

ABDUL SAMAD & ORS.

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

(For suspension of sentence and bail and office report))

Date: 17/01/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s)

Mr. A.K. Ganguli, Sr. Adv.
Mr. Subodh K. Pathak, Adv.
Mr. Dharmendra Kumar Sinha, Adv.

For Respondent(s)

Mr. A.T.M. Ranga Ramanujan, Sr. Adv.
Mr. Prakhar Sharma, Adv.
Ms. Anu Gupta, Adv.
Mr. Deepak Agnihotri, Adv.
Mr. Rajeev Agnihotri, Adv.
Mr. Girijesh Pandey, Adv.
Mr. Nitin Kumar, Adv.
Mr. P.D. Tiwari, Adv.
Mr. Ashwani Bhardwaj, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned senior counsel for the parties.

The application for impleadment is ordered.

The appellants are directed to be released on bail
subject to the satisfaction of the Trial Court during the
pendency of this appeal.

(Sukhbir Paul Kaur)
Court Master

(Renuka Sadana)
Court Master